

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
UNSTARRED QUESTION NO.4473  
TO BE ANSWERED ON 22.03.2018**

**ELECTRICITY AN ENFORCEABLE LEGAL RIGHT**

**4473. SHRI PRASUN BANERJEE:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether there is a plan to make the right to electricity an enforceable legal right, if so, the details thereof; and**
- (b) the details of the proposed penal provisions for power companies who fail to provide 24 hours electricity?**

**A N S W E R**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND  
NEW & RENEWABLE ENERGY**

**( SHRI R. K. SINGH )**

**(a) & (b) : One of the main objectives of Tariff Policy issued by the Central Government is to facilitate supply of adequate and uninterrupted Power to all categories of consumers. In the amendments to the Electricity Act, which are under consideration, Government of India proposes to provide for stiff penalties in case there is gratuitous load shedding. However, there will be no penalties in case of disruption of supplies because of technical faults/breakdowns or natural calamities etc.**

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